

**NATIONAL COMPANY LAW TRIBUNAL**  
**PRINCIPAL BENCH**  
**NEW DELHI**

C.P NO. 5/59/2015-CLB  
CA NO.

CORAM:


PRESENT: CHIEF JUSTICE M. M. KUMAR  
Hon'ble President

SH. R. VARDHARAJAN  
Hon'ble Member (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 19.08.2016

NAME OF THE COMPANY: Mrs. Saroj Gupta V/s. Eicher Motors Ltd.

SECTION OF THE COMPANIES ACT: 58/59

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Rajesh Ranjan	Advocate,	R-1, #	
2.	Anoop DAVAR	'	R-1, #	


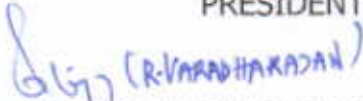
**Order**

Ld. Counsel for the petitioner has not put in appearance despite second call.

2. Ld. Counsel for the respondents states that a copy of the rejoinder has been furnished to him but no rejoinder has been filed in the Court.

3. For today's absence and non filing of a rejoinder the petitioner is saddled with Rs. 10,000 as cost. The cost shall be deposited in NCLT Library Fund.

List again on 30.9.2016.

  
(CHIEF JUSTICE M.M. KUMAR)  
PRESIDENT  
  
(Shri R. VARDHARAJAN)  
MEMBER (J)